

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 168
TO BE ANSWERED ON 21ST JUNE, 2019**

QUACKS IN AYUSH

168. DR. UMESH G. JADHAV:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether there are a large number of quack traditional medicine practitioners in the country, State/UT-wise and if so, the details thereof;
- (b) the number of such practitioners caught and punished during each of the last three years and the current year, year and State/UT-wise;
- (c) whether this problem is more prevalent in the rural areas in comparison to urban areas and if so, the details thereof;
- (d) whether the Government has any action plan to identify and check the activities of such unqualified medical practitioners in the country; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (e): Health is a State subject. Accordingly, the details of Quack in AYUSH or action taken against them is not maintained by the Ministry of AYUSH, as such action against Quack AYUSH Practitioners is the responsibility of the State/UT Governments. As per the provisions of Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathy Central Council (HCC) Act, 1973, only the details of the registered practitioners of Indian Systems of Medicine and Homoeopathy are maintained by the two statutory bodies under the Ministry, that is, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) respectively.

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